

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NUMBER 110 of 2003

ALLAHABAD, THIS THE 13th DAY OF FEBRUARY, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER (A)

Shri P.D. Pal,  
s/o Late Shri Lallo Lal Pal,  
r/o NB-30, H.A.L. Township,  
Kanpur.

.....Applicant

(By Advocate : Shri Dilip Khare)

V E R S U S

1. Union of India through its Secretary,  
Ministry of Defence,  
New Delhi.
2. Regional Director,  
R.C.M.A.  
c/o HAL (TAD),  
Kanpur.
3. Chief Executive (Airworthiness)  
CEMLAC,  
Ministry of Defence,  
Marathalli Colony Post,  
Bangalore - 560037.
4. Director General,  
Research and Development  
Scientific Advisor to Raksha Mantri,  
Ministry of Defence,  
South Block,  
New Delhi-110 011.
5. Director of Personnel,  
Ministry of Defence,  
Defence Research and Development Organisation  
'B' Wingh Sena Bhawan,  
D.H. Q.P.O.  
New Delhi- 110 011.
6. Mr. R.C. Sharma,  
Regional Director,  
R.C.M.A. C/O HAL (TAD),  
Kanpur. ....Respondents.

(By Advocate : Shri R.C. Joshi)

O R D E R

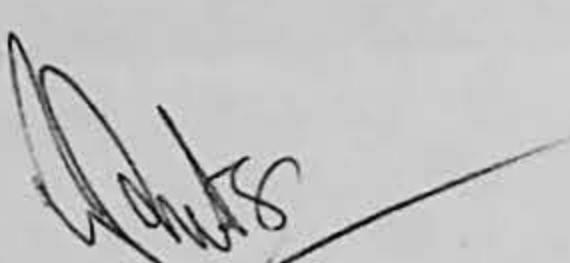
Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

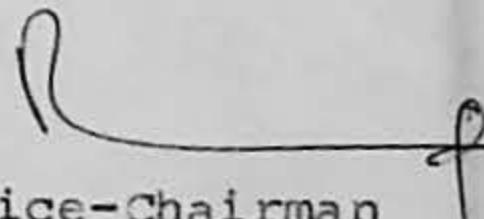
By this application, under section 19 of A. T. Act,  
1985, applicant has challenged the order dated 07.01.03

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by which ~~he~~ has been advised to move to join at R.C.M.A.(AA) Pune. It appears that against the movement order, applicant filed application on 09.01.2003 before the higher authorities, which was received on 13.1.2003. The matter ~~was~~ considered and thereafter applicant was again advised to comply with the movement order. Copy of the order has been filed as Annexure-10 with the O.A. Thereafter, applicant handed over the Keys of RQMA Cell Office to his immediate superior officer, Deputy Director on 17.01.2003 itself.

2. Considering these circumstances, we do not find it a fit case for interference, as the representation of the applicant against the transfer and movement order is pending before the superior authority. Subject to aforesaid, application is disposed of. No order as to costs.

  
Member (A)

  
Vice-Chairman

shukla/-